

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the 2nd of July, 2024

S.O 355 In exercise of the powers conferred under sub-section (1) of Section section 14 of the Bharatiya Nagrik Suraksha Sanhita, 2023, the Government hereby appoints Shri Manzoor Ahmad Malik, Naib Tehsildar to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Srinagar.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. Law/Powr/3/2022-10
Copy to the:-

Dated: -02-07-2024

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Kashmir.
- 3) Administrative Secretary, Revenue Department
- 4) District Magistrate, Srinagar. This is with reference to letter No. DMS/PS/2024/711-12 dated 28-03-2024.
- 5) General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.
- 6) Concerned Official.
- 7) SO section, Department of Law, Justice and Parliamentary Affairs.
- 8) Incharge Website


Senior Law Officer 02.7.2024
Department of Law, Justice and P.A